12.15 hrs.

MESSAGES FROM RAJYA SABHA

BECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 27th July, 1982, agreed without any amendment to the Eyes (Authority for use for Therapeutic Purposes) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 14th July, 1982."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha, that the Rajya Sabha, at its sitting held on the 27th July, 1982, agreed without any amendment to the Ear Drums and Ear Bones (Authority for Use for Therapeutic Purposes) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 15th July, 1982."
- (iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Rubber (Amendment) Bill, 1982, which has been passed by the Rajya Sabha at its sitting held on the 26th July, 1982."
- (iv) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 27th July 1982, has passed the enclosed motion referring the Mental Health Bill, 1981, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said. Joint Committee may be communicated to this House.

MOTION

"That the Bill to consolidate and amend the law relating to the treat-

ment and care of mentally ill persons, to make better provision with respect to their property and affairs and for matters connected therewith or incidental thereto be referred to a Joint Committee of the Houses consisting of 30 members; 10 members from this House namely:—

- 1. SHRI SUKHDEV PRASAD 2.SHRI BHUVNESH CHATUR-VEDI
- 3. SHRI KISHOR MEHTA
- 4. SHRI NATHA SINGH
- 5. SHRIMATI AMARJIT KAUR
- 6. SHRI U. R. KRISHNAN
- 7. SHRIMATI II.A BHATTACH-ARYA
- 8. DR. M. M. S. SIDDHU
- 9. SHRI KALRAJ MISHRA
- 10. SHRI ABDUL REHMAN SHE-IKH

and 20 members from the tok Sabha;

that in order to Consitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committe;

That in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the last day of the first week of the 124th Session of the Rajya Sabha; and

That this House recommends to the Lok Sabha that the Lok Sabha do foin in the said Joint Committee and communicate to this House the names of the members to be appointed by the Lok Sabha to the Joint Committee."

12.16 hrs.

RUBBER (AMENDMENT) BILL
AS PASSED BY RAJYA SABHA

Secretary: Sir, I lay on the Table of the House the Rubber (Amendment) Bill, 1982, as passed by the Rajya Sabha

OF URGENT PUBLIC IMPORTANCE
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